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SLP(C)No. 11840 OF 2000

ITEM No.201

Court No.10

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11840/2000

(From the judgement and order dated 29/02/2000 in CWP 4385/99  
of The HIGH COURT OF DELHI AT N. DELHI)

R.K. SAXENA

Petitioner (s)

VERSUS

DELHI DEVELOPMENT AUTHORITY

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 23/03/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. S.K. Dholakia, Sr. Adv.  
Mr. M.P. Jha, Adv.  
Mr. Ram Ekabal Roy, Adv.  
Mr. Anil K. Chopra, Adv.

For Respondent (s) Mr. V.B. Saharya, Adv. for  
M/s Saharya & Co., Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....J.....  
.SP2

After hearing counsel for the parties the  
Court reserved its judgment.

.SP1

(K.K. Chadha)  
Court Master

(Manju Sharma)  
AR-cum-PS